

(ख) इस प्रकार के प्राथमिकता प्राप्त उद्योगों की एक सूची सचा पटल पर रख दी गयी है [एक्सकालन में रखी गयी। देखिये संख्या L.T.—414/67] "उच्च प्राथमिकता" किसी भी उद्योग को नहीं दी गई है।

**Running of Special Train for Golden Rock Workshop Workers**

597. Shri Seshayan: Will the Minister of Railways be pleased to state:

(a) whether Government have received any representation for the running of workers' special train between Thanjavur and Tiruchirappalli for the convenience of the railway workers of Golden Rock; and

(b) if so, the decision taken in the matter?

The Minister of Railways (Shri C. M. Poonacha): (a) No.

(b) Does not arise.

**Late Running of Trains**

598. Shri Seshayan: Will the Minister of Railways be pleased to state:

(a) whether Government are aware of the inconvenience caused to the Railway workers of Golden Rock workshop by the late running of trains between Thanjavur and Tiruchirappalli; and

(b) the steps taken to run trains on this track adequately and in time?

The Minister of Railways (Shri C. M. Poonacha): (a) and (b). Passenger trains on Thanjavur-Tiruchirappalli section, catering to the requirements of railway workers of Golden Rock workshop, are given preference over all other passenger trains including Mails/Expresses and every thing possible is being done to ensure their punctuality. Their punctuality performance is not such as to cause any undue inconvenience to railway workers.

**Allotment of Scooters to Government Employees**

599. Shri Sharda Nand:  
Shri J. B. Singh:  
Shri Bharat Singh Chauhan:  
Shri Ranjit Singh:

Will the Minister of Industrial Development and Company Affairs be pleased to state:

(a) whether it is a fact that only those Government employees are eligible to apply for a scooter out of Government quota whose monthly basic pay is above Rs. 350.00;

(b) if so, the reasons for making such a discrimination in this respect among Government servants on the basis of pay; and

(c) whether Government propose to remove this lacuna?

The Minister of Industrial Development and Company Affairs (Shri F. A. Ahmed): (a) to (c). Applications for allotment of scooters from the Central Government quota are not entertained from Government employees whose basic pay is below Rs. 350/- per month. However, in the case of (i) doctors, (ii) officers who have to perform predominantly field duties and (iii) personal staff attached to Ministers and other high dignitaries of similar rank and to officers of the rank of Joint Secretary and above, applications are entertained if they are drawing a basic pay of not less than Rs. 300 per month. These limits have been adopted as reasonable bases for distributing the limited number of scooters available in the Central Government quota. The guiding principles adopted in the allotment of scooters are the essentiality in terms of the nature of duties performed by the applicant and the capacity of applicants for the purchase and maintenance of scooters.

Government officers drawing basic pay below Rs. 350/- per month but not below Rs. 150/- per month are considered for priority allotment of

Pearl Yamha and Vicky Mopeds, for which Central Government quotas have been earmarked recently.

**Credit Squeeze on Cotton Trade**

600. Shri Sharda Nand;  
Shri J. B. Singh;  
Shri Bharat Singh Chauhan;  
Shri Ranjit Singh:

Will the Minister of Commerce be pleased to state:

(a) whether Government have decided to impose credit squeeze on the cotton trade to curb hoarding and speculative deals in the raw cotton; and

(b) if so, the extent of squeeze imposed and the steps taken by Government to ensure that the credit squeeze does not hit the cotton growers?

The Deputy Minister in the Ministry of Commerce (Shri Shaq Qureshi):

(a) and (b). Yes, Sir. Instructions have been issued by the Reserve Bank of India to all scheduled commercial banks to restrict advances to mills and trade to cotton stocks which are covered by purchase/movement permits issued by the Textile Commissioner to the Government of India and in other cases to curtail generally the advances to 85% of the previous year's level. These credit restrictions do not apply to growers.

**Production of Mill Cloth**

601. Shri Yogendra Sharma: Will the Minister of Commerce be pleased to state:

(a) whether it is a fact that the per capita availability of mill cloth declined sharply between 1956 and 1966; and

(b) if so, the reasons therefor?

The Deputy Minister in the Ministry of Commerce (Shri Shaq Qureshi): (a) Yes, Sir. The per capita availability of mill-made cloth has declined from 10.63 metres in 1956 to 1:63 metres (Provisional) in 1966.

(b) The decline in per capita availability of mill cloth is due to a variety of reasons, such as increase in population without a corresponding increase in the production of cloth in the mill sector. On the other hand, there has been a greater growth of the decentralised sectors, such as handlooms and powerlooms, with the result that the additional internal requirement of cloth is being met to a larger extent by these sectors. The per capita availability in the decentralised sector has increased from 4.08 metres in 1956 to 6.12 metres in 1966.

**Trade Agreement with Spain**

602. Shri Ramachandra Veerappa;  
Shri N. K. Sanghi;  
Shri Y. A. Prasad:

Will the Minister of Commerce be pleased to state:

(a) whether there is any proposal to conclude a trade agreement with the Government of Spain;

(b) if so, the steps taken in the matter; and

(c) when it is likely to be finalized?

The Minister of Commerce (Shri Dinesh Singh): (a) No, Sir.

(b) and (c). Does not arise.

**Indo-Polish Trade Pact**

603. Shri Ramachandra Veerappa;  
Shri N. K. Sanghi;  
Shri M. Rampure;  
Shri George Fernandes;  
Shri J. H. Patel;  
Shri A. Sreedharan;  
Shri Madhu Limaye;  
Shri M. Sudarshanam;  
Shri Ebrahim Sulaiman Sait:

Will the Minister of Commerce be pleased to state:

(a) whether it is a fact that an Indo-Polish Trade Pact has been signed in April, 1967;

(b) if so, the main features of the agreement; and

(c) when it is likely to come into effect?